## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

## ORIGINAL APPLICATION NO. 060/1012/2019

Chandigarh, this the 25th day of September, 2019

# CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) HON'BLE MR. A.K. BISHNOI, MEMBER (A)

Ashwani Kumar,

Ashwa...
son of late Sh. Sna...
aged 60 years,
r/o House No. 253/2, Sector 41-A,
Clandigarh.
C Services) 160036.

....APPLICANT

(By Advocate: Shri Shakti Mehta)

#### **VERSUS**

- 1. Union of India through Secretary, Department of Chief engineer-cum-Special Secretary (Engg.)., U.T. (B&R), Sector 9, Chandigarh 16009.
- 2. The Executive Engineer, C.P. Division No. 4, Sector 9, U.T. Administration, Chandigarh 160009.
- 3. The Accountant General ( A & E), Sector 17-E, Near Bus Stand U.T. Chandigarh 160017.

....RESPONDENTS

(By Advocate: Shri K.K. Thakur)

#### **ORDER** (Oral)

### SANJEEV KAUSHIK, MEMBER (J)

The present Original Application (O.A.) has been filed by the applicant seeking issuance of a direction to the respondents to release the pensionary benefits i.e. Pension, Gratuity, GIS, GPF and Leave Encashment to him, w.e.f. 1.2.2019, when he retired from service as Junior Assistant.

- 2. The notice was issued on 23.9.2019, when the Court directed the respondents to furnish the details.
- Today, Mr. K.K. Thakur, learned counsel for respondents has 3. informed this Court that amount of Leave Encashment amounting to Rs. 4,80,730/- has been released in favour of applicant on 13. 2.2019, the GPF final payment amounting to Rs. 15,03,750/- has been released on 29.3.2019 and Arrears of ACP amounting to Rs. 2,67,055/- has been released on 9.9.2019. Thus, total amount of Rs. 22,51,535/- has already been released to the applicant. He further submits that as regards the Gratuity, they have not received 'no due certificate' from the office of Accountant General. Since the Service Book of the applicant is not complete and the same has been sent for completion and as soon it is completed, the GIS payment will be released. As regards, the pension, since the applicant has not submitted his pension papers, therefore, his case has not been forwarded and as soon as he completes his pension papers, his case will be forwarded for release of pension.

- 4. Learned counsel for applicants submits that the applicant will remove all deficiencies and submit all documents as required by the respondents within a week's time. On submission, of those documents, the respondents are directed to expedite the matter for release of his pension and pending admissible retiral benefits within 4 weeks thereafter. If there is any deficiency in releasing the same, the respondents will inform the applicant prior in time.
- 5. The O.A. stands disposed of in the above term with no order as to costs.



